

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NISA INDUSTRIAL SERVICES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nisa Industrial Services Private Limited
2.	Date of incorporation of corporate debtor	27.08.1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999MH1992PTC068317
5.	Address of the registered office and principal office (if any) of corporate debtor	FL 1, Mangal Bhandar, Gr Flr, Plot 539, 13th Road, TPS 3, Khar West, Mumbai City, Mumbai, Maharashtra, India, 400052
6.	Insolvency commencement date in respect of corporate debtor	11.03.2025
7.	Estimated date of closure of insolvency resolution process	07.09.2025 (180 days from the date of commencement of CIRP. i.e., 11.03.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai - 400053 Email: gajeshjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai - 400053. Email: cirp.nisaindustrial@gmail.com
11.	Last date for submission of claims	25.03.2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: - https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Nisa Industrial Services Private Limited on 11.03.2025.

The creditors of Nisa Industrial Services Private Limited, are hereby called upon to submit their claims with proof on or before 25.03.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12.03.2025
Place: Mumbai

Gajesh Labhchand Jain
Interim Resolution Professional
IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588
AFA Validity: 31.12.2025

WESTERN RAILWAY ELECTRICAL WORK Notice No. EL-81-79-19-WA-50(R) dated 10/03/2025. Work and Location: Sachin - Electrical (Power) work in connection with extension and raising of island platform, Platform No. 2 and home platform on loop line No. 1. Approx. Cost of Work: ₹ 1,04,90,903.00. EMD: ₹ 2,02,500. Date & Time of Submission: till 07/04/2025, 15:00 Hrs. Date & Time of Opening: on 07/04/2025 at 15:30 Hrs. For further details please visit www.ireps.gov.in

WESTERN RAILWAY PROVISION OF TOOL ROOM CUM REST ROOM FOR TRACKMEN Divisional Railway Manager (WA), Western Railway, 6th Floor, Engineering Department, Mumbai Central, Mumbai - 400 008 invites E-Tender Notice No. BCT/24-25/306 dated 11/03/2025. Name of Work: Provision of Tool Room cum Rest Room for Trackmen in the Jurisdiction of Sr. DEN / North in connection of TFR-22.138 Tkm & Tool Room cum Rest Room for Trackmen. Composite Tender including Elec (P) Portion; Approx. Cost of Work: ₹ 4,46,69,821.29; EMD: ₹ 37,34,000.00. Date & Time of Submission: till 08/04/2025, 15:00 Hrs. Date & Time of Opening: on 08/04/2025 at 15:30 Hrs. For further details please visit www.ireps.gov.in

WESTERN RAILWAY PROVISION OF ADDITIONAL GRAB HANDLE IN ENTRY OF DOOR IN SIEMENS RAKE The Senior Divisional Electrical Engineer (TRS) CLA, EMU Kuria carshed, Central Railway Mumbai - 400 070 for and on behalf of The President of India invites open E-tender through website www.ireps.gov.in from reputed contractors. Name of work: Provision of additional grab handle in entry of door in Siemens rake at Kuria carshed Qty - 1210 doors (Qty for 27 rake). E-Tender Notice No. CLA-RS-WKS-2024-19. Approximate Cost of the Work: ₹ 1,11,36,840/- (Inclusive GST). Cost of Tender Form: Rs.0/- Bid Security: Rs. 2,05,700/- Validity 60 days Completion Period: 12 Month. Instruction:- 1. The closing date & time of aforesaid tender will be 11:00 hours on 08.04.2025 and will be opened after 11:15 hrs. 2. The prospective tenderers are requested to visit the website www.ireps.gov.in for complete details of tenders & corrigendum, if any. 3. Tenderer may participate in above e-tender electronically through website www.ireps.gov.in only & submission of manual offers against e-tender are not allowed. Manually, if submitted shall neither be opened nor considered. 4. For further enquiry, may contact: Senior Divisional Electrical Engineer (Traction Rolling Stock) EMU Carshed Kuria, Central Railway, Mumbai - 400 070. 5. Any firm recognized by Department of Industrial Policy and Promotion (DIPP) as 'Startups' shall be exempted from payment of Bid Security detailed above. Labour Cooperative Societies shall submit only 50% of above Bid Security detailed above. For more details, refer GCC works 2022 or its latest amendment. 6. This tender complies with Public Procurement Policy Order 2017 dated 15.06.2017.

WESTERN RAILWAY PROVISION OF ADDITIONAL GRAB HANDLE IN ENTRY OF DOOR IN SIEMENS RAKE The Senior Divisional Electrical Engineer (TRS) CLA, EMU Kuria carshed, Central Railway Mumbai - 400 070 for and on behalf of The President of India invites open E-tender through website www.ireps.gov.in from reputed contractors. Name of work: Provision of additional grab handle in entry of door in Siemens rake at Kuria carshed Qty - 1210 doors (Qty for 27 rake). E-Tender Notice No. CLA-RS-WKS-2024-19. Approximate Cost of the Work: ₹ 1,11,36,840/- (Inclusive GST). Cost of Tender Form: Rs.0/- Bid Security: Rs. 2,05,700/- Validity 60 days Completion Period: 12 Month. Instruction:- 1. The closing date & time of aforesaid tender will be 11:00 hours on 08.04.2025 and will be opened after 11:15 hrs. 2. The prospective tenderers are requested to visit the website www.ireps.gov.in for complete details of tenders & corrigendum, if any. 3. Tenderer may participate in above e-tender electronically through website www.ireps.gov.in only & submission of manual offers against e-tender are not allowed. Manually, if submitted shall neither be opened nor considered. 4. For further enquiry, may contact: Senior Divisional Electrical Engineer (Traction Rolling Stock) EMU Carshed Kuria, Central Railway, Mumbai - 400 070. 5. Any firm recognized by Department of Industrial Policy and Promotion (DIPP) as 'Startups' shall be exempted from payment of Bid Security detailed above. Labour Cooperative Societies shall submit only 50% of above Bid Security detailed above. For more details, refer GCC works 2022 or its latest amendment. 6. This tender complies with Public Procurement Policy Order 2017 dated 15.06.2017.

WESTERN RAILWAY PROVISION OF ADDITIONAL GRAB HANDLE IN ENTRY OF DOOR IN SIEMENS RAKE The Senior Divisional Electrical Engineer (TRS) CLA, EMU Kuria carshed, Central Railway Mumbai - 400 070 for and on behalf of The President of India invites open E-tender through website www.ireps.gov.in from reputed contractors. Name of work: Provision of additional grab handle in entry of door in Siemens rake at Kuria carshed Qty - 1210 doors (Qty for 27 rake). E-Tender Notice No. CLA-RS-WKS-2024-19. Approximate Cost of the Work: ₹ 1,11,36,840/- (Inclusive GST). Cost of Tender Form: Rs.0/- Bid Security: Rs. 2,05,700/- Validity 60 days Completion Period: 12 Month. Instruction:- 1. The closing date & time of aforesaid tender will be 11:00 hours on 08.04.2025 and will be opened after 11:15 hrs. 2. The prospective tenderers are requested to visit the website www.ireps.gov.in for complete details of tenders & corrigendum, if any. 3. Tenderer may participate in above e-tender electronically through website www.ireps.gov.in only & submission of manual offers against e-tender are not allowed. Manually, if submitted shall neither be opened nor considered. 4. For further enquiry, may contact: Senior Divisional Electrical Engineer (Traction Rolling Stock) EMU Carshed Kuria, Central Railway, Mumbai - 400 070. 5. Any firm recognized by Department of Industrial Policy and Promotion (DIPP) as 'Startups' shall be exempted from payment of Bid Security detailed above. Labour Cooperative Societies shall submit only 50% of above Bid Security detailed above. For more details, refer GCC works 2022 or its latest amendment. 6. This tender complies with Public Procurement Policy Order 2017 dated 15.06.2017.

WESTERN RAILWAY PROVISION OF ADDITIONAL GRAB HANDLE IN ENTRY OF DOOR IN SIEMENS RAKE The Senior Divisional Electrical Engineer (TRS) CLA, EMU Kuria carshed, Central Railway Mumbai - 400 070 for and on behalf of The President of India invites open E-tender through website www.ireps.gov.in from reputed contractors. Name of work: Provision of additional grab handle in entry of door in Siemens rake at Kuria carshed Qty - 1210 doors (Qty for 27 rake). E-Tender Notice No. CLA-RS-WKS-2024-19. Approximate Cost of the Work: ₹ 1,11,36,840/- (Inclusive GST). Cost of Tender Form: Rs.0/- Bid Security: Rs. 2,05,700/- Validity 60 days Completion Period: 12 Month. Instruction:- 1. The closing date & time of aforesaid tender will be 11:00 hours on 08.04.2025 and will be opened after 11:15 hrs. 2. The prospective tenderers are requested to visit the website www.ireps.gov.in for complete details of tenders & corrigendum, if any. 3. Tenderer may participate in above e-tender electronically through website www.ireps.gov.in only & submission of manual offers against e-tender are not allowed. Manually, if submitted shall neither be opened nor considered. 4. For further enquiry, may contact: Senior Divisional Electrical Engineer (Traction Rolling Stock) EMU Carshed Kuria, Central Railway, Mumbai - 400 070. 5. Any firm recognized by Department of Industrial Policy and Promotion (DIPP) as 'Startups' shall be exempted from payment of Bid Security detailed above. Labour Cooperative Societies shall submit only 50% of above Bid Security detailed above. For more details, refer GCC works 2022 or its latest amendment. 6. This tender complies with Public Procurement Policy Order 2017 dated 15.06.2017.

PUBLIC NOTICE NOTICE is hereby issued to the public at large by Shree Sai Niketan CHS LTD REGISTERED UNDER MCS ACT 1960 having Reg No. BOM/W-RHS/G/TC/5799/91-92 owner of Plot admeasuring 388.5 sq. meters or thereabout having address CTS No. 236, Survey No. 22 A at Village Mandapeshwar, Taluka Borivali, Mumbai Suburban and Mumbai District do hereby call for objections/claims against the Deed of Cancellation to be executed by the Society with the selected Developer "Triveni Developers" through its Partners Mr. Ashok A. Jethwa and Mr. Mihir A. Jethwa for Cancellation of Power of Attorney registered before the Sub Registrar of Assurances under Serial No. BRL-5-6326-2014 dt. 30-6-2014 and for cancellation of Development Agreement dated 30-6-2014 registered under SERIAL NO. BRL-5-6325-2014 executed by the Society i.e. Shree Sai Niketan CHS Ltd in favour of "Triveni Developers" for the redevelopment of the Society's property. Notice is hereby issued calling upon objections and/or suggestions from the public at large in the form of prohibitory orders from the Court of law claiming their rights, if any, in the said property viz CTS No. 236, Survey No. 22 A at Village Mandapeshwar, Taluka Borivali, Mumbai Suburban and Mumbai District having any claim over the said Land of the Society in whatsoever nature pursuant to the Power of Attorney and/or Development Agreement referred to above within 15 days from the date of issuance of this Notice which shall be conveyed to the undersigned, failing which the Society shall deal go ahead with the process of Cancellation of Development Agreement and Power of Attorney with the said Developer "Triveni Developers". Contact details for Shri Sai Niketan CHS. Ltd. C/o Advocate Abhijit Mahadik D2 Kesley Bldg No. 2, Shree Ram Nagar, Borivali (West), Mumbai-400 092

PUBLIC NOTICE NOTICE is hereby issued to the public at large by Shree Sai Niketan CHS LTD REGISTERED UNDER MCS ACT 1960 having Reg No. BOM/W-RHS/G/TC/5799/91-92 owner of Plot admeasuring 388.5 sq. meters or thereabout having address CTS No. 236, Survey No. 22 A at Village Mandapeshwar, Taluka Borivali, Mumbai Suburban and Mumbai District do hereby call for objections/claims against the Deed of Cancellation to be executed by the Society with the selected Developer "Triveni Developers" through its Partners Mr. Ashok A. Jethwa and Mr. Mihir A. Jethwa for Cancellation of Power of Attorney registered before the Sub Registrar of Assurances under Serial No. BRL-5-6326-2014 dt. 30-6-2014 and for cancellation of Development Agreement dated 30-6-2014 registered under SERIAL NO. BRL-5-6325-2014 executed by the Society i.e. Shree Sai Niketan CHS Ltd in favour of "Triveni Developers" for the redevelopment of the Society's property. Notice is hereby issued calling upon objections and/or suggestions from the public at large in the form of prohibitory orders from the Court of law claiming their rights, if any, in the said property viz CTS No. 236, Survey No. 22 A at Village Mandapeshwar, Taluka Borivali, Mumbai Suburban and Mumbai District having any claim over the said Land of the Society in whatsoever nature pursuant to the Power of Attorney and/or Development Agreement referred to above within 15 days from the date of issuance of this Notice which shall be conveyed to the undersigned, failing which the Society shall deal go ahead with the process of Cancellation of Development Agreement and Power of Attorney with the said Developer "Triveni Developers". Contact details for Shri Sai Niketan CHS. Ltd. C/o Advocate Abhijit Mahadik D2 Kesley Bldg No. 2, Shree Ram Nagar, Borivali (West), Mumbai-400 092

CHITTARANJAN LOCOMOTIVE WORKS OPEN E-TENDER No. COS/CR/PUB/E-Tender/19/0162 Date: 10/03/2025. The following e-Tenders can be accessed under the link www.ireps.gov.in. Offers for such e-Tender can be submitted only electronically by accessing the link www.ireps.gov.in -> login -> E-Tender Stores/Supply. Vendors may also contact the following officials to obtain clarification regarding particular tender or IREPS related information if any, Dy. CMM/HQ/CLW/Chittaranjan, 0341-2525594 or SMM/CON/HQ, 0341-2535631. Office Address: Office of the PCMM / CLW/Chittaranjan, Sl. No. [1]. Tender No.: 75243896D. Brief Description of Item: Fire Extinguishing System for 22.5 kg CO2 with Accessories for WAG-9HC Loco to Drg./Specn. No. CLW/MS/3/108/Alt-0. [Warranty Period: 30 Months after the date of delivery]. Quantity:- 50.00 Set. Earnest Money Deposit (Ruppes): ₹ 73080.00. Tender Closing Date & Time (IST): 01/04/2025 at 11:00 AM. Principal Chief Material Manager/ PR3-843 CLW/Chittaranjan Like us on: www.facebook.com/cwrailways

EASTERN RAILWAY Tender Notice No. 222-S/1/W/I, dated: 10.03.2025. E-Tender is invited by the Divisional Engineer/HQ, Eastern Railway, Sealdah, 2nd Floor, DRM Building, Kaizer Street, Sealdah, Kolkata-700014 for the following work: Tender No.: TN-259-24-25. Name of the Work: For the Electrical work towards shifting of existing Sealdah Yard (Power House) Sub-Station due to over age basis of switch gear and sub-station building under SSE/Works/Station/Sealdah under the jurisdiction of AEN/W/I/SDAH; Tender Value (In Rs.): 1,15,53,479.18; EMD (In Rs.): 2,07,800.00; Date & time of closing of tender: 04.04.2025 at 15:00 hrs.; Completion period for the work: 09 (Nine) months; Date & time of opening of tender: 04.04.2025 at 15:00 hrs. The tender document and other details are at www.ireps.gov.in the bidding for the tender is to be submitted through e-tendering on above website. Manual offers will be summarily rejected. (SDAH-377/2024-25) Tender Notices are also available at Website www.ireps.gov.in

PUBLIC NOTICE TAKE NOTICE THAT Lenvin Khetshi Shah & Sapna Shirpal Shah have made an application as one of the heirs of Late Khetshi Hirji Shah to the Jayant Industrial Premises Cooperative Society Ltd. 63 Tardeo Rd., Mumbai 400034 for transmission of interest in the 10 shares Nos. 081 to 090 comprised in share Certificate No. 009 of Unit No. 109 respectively situated in the 1st floor of the premises which stand in the name of his/her father Khetshi Hirji Shah on the basis of the Release Deeds executed by other heirs, Kasturben Khetshi Shah, Payal Bhavik Faria and Hiral Khetshi Shah of late Khetshi Hirji Shah. Any person having any objection to the transmission, or any claim or right in respect of the said shares and flat by way of inheritance, share, mortgage, lien, gift, possession of original title deeds or encumbrance however or otherwise is hereby required to intimate to the undersigned within 15 days from the date of publication of this notice of his such claim, if any, with all supporting without reference to such claim and the claim, if any of such person shall be treated as waived and not binding on the society. Dated this 13th day of March, 2025

EASTERN RAILWAY Tender Notice No. ENGG-10/24-25 (Open), dated 10.03.2025 (Capital Tender). E-tenders are invited by the Chief Works Manager, Eastern Railway, Kancharapa Workshop, North 24 Parganas, P.O. - Kancharapa, Pin-743145 (WB) through website www.ireps.gov.in from reputed contractors with sufficient experience and financial capability who have executed similar nature of work in the past preferably with Railway/CPWD/ PWD/MES/Irrigation or any other Public Work Undertakings for the following works: -SI.No. (1); Tender No.: WT-25-24-25. Description of Work: AT KPAW- Provision of testing facility of RMPU of AC coaches under S/26 & Trailer Coach testing facility under S/15 as centre of excellence at S/20. Tender value: Rs. 17,26,203.15; Earnest Money/Bid Security: Rs. 34,500.00. Cost of tender document: Nil. Competition period from the date of issuance of LOA: 04 months. SI.No. (2); Tender No.: WT-26-24-25. Description of Work: AT KPAW- Renovation of development of Schaku Coupler section as centre of excellence. Tender value: Rs. 66,00,537.80; Earnest Money/Bid Security: Rs. 1,32,000.00; Cost of tender document: Nil. Competition period from the date of issuance of LOA: 09 months. Date & time of opening of tender: 02.04.2025 after 14.30 hrs. for both tenders. "The Railway BD vide L.No-2020/CE-1/CT/3E/GCC/ POLICY, DT-30.12.2020 had instructed not to take any EMD for any works tender upto 31.12.2021. But, as there is no such further instruction till date, hence, the EMD system is returned back. The scope of work is indicative only. However, details can be viewed at Indian Railway e-tendering site (IREPS) i.e. https://www.ireps.gov.in Advertisement period: Time during which all information pertaining to tender shall be available but offer cannot be submitted. Offer submission period: Fifteen days prior to opening of tender, during which tenderers can submit their offer. Tender will be closed on 02.04.2025 at 14:00 hrs. and tender will be opened on same date at any time after 14.30 hrs as per availability of opening personnel and not accessibility. (MIS-382/2024-25) Tender Notices are also available at Website www.ireps.gov.in

EAST COAST RAILWAY e-Tender Notice No. ET/CON/MSK/2025010, Dated: 05.03.2025. NAME OF WORK: KORAPUT-SINGAPUR ROAD DOUBLING PROJECT - CRUSHING, TRANSPORTATION AND STACKING OF CONTRACTORS'S MACHINE CRUSHED HARD STONE BALLAST IN BETWEEN BHALUMASKA SINGAPUR ROAD STATIONS ON KR LINE WALTARA DIVISION, EAST COAST RAILWAY. Approx. Cost of the Work: ₹ 2468/- Lakh, EMD: ₹ 13,84,000/-. Completion Period of the Work: 18 (Eighteen) Months. Tender Closing Date & Time: At 1200 Hrs. on 08.04.2025. No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and receive in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website: www.ireps.gov.in Note: The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering. The tenderer should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of Tender form (Second sheet) Annexure-1 of chapter-2 of Tender documents, submission of Annexure-BIG & G1 duly verified and signed by Chartered Accountant. Chief Administrative Officer (Con)/ PR-179/CH/24-25

KONKAN RAILWAY CORPORATION LIMITED (A Government of India Undertaking) NOTICE INVITING E-TENDER Dy. Chief Engineer (Works), Konkan Railway Corporation Limited, Ratnagiri, invites Open Tender in Single Packet Bid system through e-Tendering on IREPS Portal from eligible contractors for the following work: Name of Work: Extension of existing wharf on loop line no 11 at Karanjadi (KFD Station in Ratnagiri region of Konkan Railway in the State of Maharashtra. Tender Notice No: KR-NR-DYCEW-KFD-LL-12-24, Dated 13.03.2025. Total Estimated Cost: Rs. 29.30 Lakhs (Excluding GST). Bidding start date: 13.03.2025. Closing Date/Time: 27.03.2025 up to 15:00 Hrs, for submission of on line offers/bids. Completion period: 2 (Two) Months including monsoon. Manual offers shall not be accepted. Please visit https://www.ireps.gov.in website for details / participation and corrigendum/ addendum will be hosted on this website only.

PUBLIC NOTICE CLOSURE OF FOOT OVER BRIDGE The structural condition of staircase of Dadar PSC Foot Over Bridge (FOB) (North side) at Platform No. 4 is dilapidated. In order to rebuild the complete staircase, the same will be closed from 16/03/2025 (for 45 days). Inconvenience to the passengers is highly regretted.

WESTERN RAILWAY www.indianrailways.gov.in

PUBLIC NOTICE NOTICE is hereby given that all concerned for information of Public that Mr. Meherji Keki Banajee and Smt. Manek Keki Banajee were the full and absolute owners of all the rights in the property viz a flat bearing No. 62, situated on the 6th floor of C Wing of Cozohom Co-operative Housing Society Ltd., situated at 251, Pali Hill, Bandra (West), Mumbai 400 050 alongwith five fully paid up Shares of the said Cozohom Co-operative Housing Society Ltd. bearing Nos. 931 to 935 comprised under Share Certificate No. 187 (hereinafter collectively referred to as "the said property"). The said Smt. Manek Keki Banajee expired on 08.02.2017 left behind her Will dated 05.04.1992, which got Probated on 14.10.2024 under Testamentary Petition No. 3357 of 2024, as per the Probate of the said Will, her 50% rights in the said property got bequeathed to her son, the aforesaid Mr. Meherji Keki Banajee. The said Smt. Manek Keki Banajee got name of her daughter in law, Mrs. Rati Meherji Banajee, added on the said Share Certificate No. 187 under Nomination on 07.03.1997, which is continued till date. Our clients intend to purchase the said property from Mr. Meherji Keki Banajee with confirmation from Mrs. Rati Meherji Banajee. All persons having any objection, claim, charge in respect of the said property by way of sale, transfer, exchange, mortgage, charge, inheritance, devise, gift, bequest or otherwise whatsoever are hereby requested to make the same known in writing along with documentary proof to the undersigned within 15 days from the date of publication hereof, failing which, any such claims shall be disregarded and shall deemed to have been waived and / or abandoned. Dated 13th March, 2025

MRS. POONAM SALASKAR, Advocate 01, Ground Floor, C Wing, Prathamesh Residency CHS., Deolwadi, Chakala, Andheri (East), Mumbai 400 099. Rameshwar Media

EASTERN RAILWAY Tender Notice No. ENGG-10/24-25 (Open), dated 10.03.2025 (Capital Tender). E-tenders are invited by the Chief Works Manager, Eastern Railway, Kancharapa Workshop, North 24 Parganas, P.O. - Kancharapa, Pin-743145 (WB) through website www.ireps.gov.in from reputed contractors with sufficient experience and financial capability who have executed similar nature of work in the past preferably with Railway/CPWD/ PWD/MES/Irrigation or any other Public Work Undertakings for the following works: -SI.No. (1); Tender No.: WT-25-24-25. Description of Work: AT KPAW- Provision of testing facility of RMPU of AC coaches under S/26 & Trailer Coach testing facility under S/15 as centre of excellence at S/20. Tender value: Rs. 17,26,203.15; Earnest Money/Bid Security: Rs. 34,500.00. Cost of tender document: Nil. Competition period from the date of issuance of LOA: 04 months. SI.No. (2); Tender No.: WT-26-24-25. Description of Work: AT KPAW- Renovation of development of Schaku Coupler section as centre of excellence. Tender value: Rs. 66,00,537.80; Earnest Money/Bid Security: Rs. 1,32,000.00; Cost of tender document: Nil. Competition period from the date of issuance of LOA: 09 months. Date & time of opening of tender: 02.04.2025 after 14.30 hrs. for both tenders. "The Railway BD vide L.No-2020/CE-1/CT/3E/GCC/ POLICY, DT-30.12.2020 had instructed not to take any EMD for any works tender upto 31.12.2021. But, as there is no such further instruction till date, hence, the EMD system is returned back. The scope of work is indicative only. However, details can be viewed at Indian Railway e-tendering site (IREPS) i.e. https://www.ireps.gov.in Advertisement period: Time during which all information pertaining to tender shall be available but offer cannot be submitted. Offer submission period: Fifteen days prior to opening of tender, during which tenderers can submit their offer. Tender will be closed on 02.04.2025 at 14:00 hrs. and tender will be opened on same date at any time after 14.30 hrs as per availability of opening personnel and not accessibility. (MIS-382/2024-25) Tender Notices are also available at Website www.ireps.gov.in

Union Bank of India STRESSED ASSET MANAGEMENT BRANCH, MUMBAI Ground Floor, Bharat House, M.S. Marg, Fort, Mumbai - 400001. E-mail: samvmbombai@unionbankofindia.bank POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property) Whereas, The undersigned being the Authorized Officer of Union Bank of India, Stressed Asset Management Branch, Mumbai under the Securitization And Reconstruction of Financial Assets And Enforcement Security Interest (Second) Act, 2002 (Act No. 54 Of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31-08-2024 calling upon the borrower/s, namely, (1) M/s. BHADRESH AGRO VENTURE LTD. at - 101-104, Tower A, Peninsula Corporate Park, Lower Parel (West), Mumbai - 400013, (2) MR. BHADRESH VASANTRAJ MEHTA at - 402, Manju Apartments, 2A, ND Road, Off. Nepansea Road, Mumbai - 400060, (3) MR. PARTH BHADRESH MEHTA at - 402, Manju Apartments, 2A, ND Road, Off. Nepansea Road, Mumbai - 400060, (4) M/S. BRITEX COTTON INTERNATIONAL LTD. at - 101-104, Tower A, Peninsula Corporate Park, Lower Parel (West), Mumbai - 400013, (5) MRS. ANJANABEN (wife of Late. Alpesh Pashabhai Amin) at - 103, Amin Wada, Chakleshwar Mahadev, Dehgam, District - Gandhinagar, Gujarat - 382305 & (6) M/S. AMIN KRINA ALPESHBAI (daughter of Late. Alpesh Pashabhai Amin) at - 103, Amin Wada, Chakleshwar Mahadev, Dehgam, District - Gandhinagar, Gujarat - 382305 to repay the amount mentioned in the notice being Rs. 151,47,82,008.33 (Rupees One Hundred Fifty One Crore Forty Seven Lacs Eighty Two Thousand Eight and Thirty Three Paise Only) as on 31-07-2024 with further interest, cost and expenses within 60 days from the date of receipt of the said notice. The Borrower/s (which also includes Mrs. Anjanaben & Ms. Amin Krina Alpeshbhai, being the Legal Heirs of Late. Alpesh Pashabhai Amin) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on 11th of March of the year 2025. The Borrower/s (which also includes Mrs. Anjanaben & Ms. Amin Krina Alpeshbhai, being the Legal Heirs of Late. Alpesh Pashabhai Amin) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs. 151,47,82,008.33 (Rupees One Hundred Fifty One Crore Forty Seven Lacs Eighty Two Thousand Eight and Thirty Three Paise Only) and further interest & other contingents charges thereon. The Borrower/s (which also includes Mrs. Anjanaben & Ms. Amin Krina Alpeshbhai, being the Legal Heirs of Late. Alpesh Pashabhai Amin) attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to the borrower to redeem the secured assets. DESCRIPTION OF IMMOVABLE PROPERTY All the part & parcel of immovable property being Residential and Commercial Use Non-Agricultural land bearing Revenue Survey No. 1013/1, 1013/2 and 1014 total admeasuring 19,222 sq. mtrs. of T.P.S. No. 3 (Dehgam) and Final Plot No. 60 land admeasuring 11,487 sq.mtrs. along with construction thereon i.e. in a scheme known as "Madina Heights" situated at Moje-Dehgam, Taluka-Dehgam, Dist. Gandhinagar in the name of Late. Amin Alpeshkumar Pashabhai Sd/- Dhurandhar Ram Chief Manager Union Bank of India Date: 11.03.2025 Place: Gandhinagar

PUBLIC NOTICE NOTICE is hereby given that our Clients are investigating the title of (1) Acharat Baug Co-operative Housing Society (Registration No. BOM/HSG/2234 of 1969 having its registered address at Phirpuz Shah Mehta Road, Santacruz West, Mumbai, 400054 ("Society") and its Members and (2) Ankur Premises and Developers LLP (Registration No. AAH-0658) having its registered address at 8, Chamunda Krupa, Cottage Lane, Santacruz (West), Mumbai, Maharashtra, India, 400054 ("Developer") in respect of property described in Schedules hereinbelow. All persons having any claim, right, title and/or interest in the Scheduled properties or any of them or any part thereof by way of any agreement, sale, transfer, mortgage (equitable or otherwise), charge, lien, encumbrance, gift, release, exchange, easement, right, covenant and condition, tenancy, assignment, lease, sub-lease, leave and license, use, Development Agreements, Joint Venture, possession, partition, trust, inheritance, outstanding taxes and/or levies, outgoing & maintenance, attachment, lispendens and/or by virtue of the original documents of title being in their possession or otherwise in any manner whatsoever or claims restrictions on transfer of the Scheduled Properties or any of them or any part thereof in any manner whatsoever are hereby requested to make the same known in writing to the undersigned, along with certified true copies of documentary proof, having their office at 11, Free Press House, 1st Floor, Nariman Point, Mumbai-400021, and by email to ranjit.shetty@argus-p.com and tejas.gokhale@argus-p.com within seven (7) days from the date hereof, otherwise the investigation shall be completed without any reference to such claim and the same will be considered as waived.

PUBLIC NOTICE Right, title and interest of the Society and Developer in respect of all that piece and parcel of land or ground bearing Final Plot No. 66 in TPS No. 1 of Santacruz bearing Survey No. 51, Plot No. 4 and 8, and H/147, admeasuring 2630.29 (Square Meters) (2631.3 Square Meters as recorded in Property Card) equivalent to 3147 Square Yards, situated at Phiroz Shah Road, Santacruz, Mumbai-400054 together with all Buildings (Wings A & B (Ground + 2 Upper Floors) and Wing C (Ground + 3 Upper Floors) and 4 Garages) which are redeveloped by the Developer into new buildings (Wings A and B (Stilt+ 1st to 8th Floor) and Wings C + D (Stilt+ 1st to 7th Floor)). Schedule-2 Right, title and interest of the Society and Developer in respect of residential premises being Flat Nos. 701 and 702 on the 7th floor in Wing 'B' of the new buildings constructed in the year 2024 on the property more particularly described in 'Schedule-1' above. Dated this 13th day of March, 2025. Mr. Ranjit Shetty Senior Partner M/s. Argus Partners, Solicitors & Advocates

PUBLIC NOTICE Notice is hereby given to the members of public that Mr. Govind Jeevan Uttamchandani and Mr. Rajesh Jeevan Uttamchandani have agreed to sell various lands situated, lying and being at Village Sangade, Taluka and Sub-District Khalapur, District Raigad and each of them more particularly described respectively as the First to the Sixth Property in the Schedule hereunder written ("said Property") to our client. All those persons having any right, title, interest, by way of sale, exchange, assignment, gift, bequest, lease, sub-lease, tenancy, sub-tenancy, leave and license, covenant, mortgage, charge, trust, inheritance, succession or contract or memorandum of understanding, easement, right of way, occupation, possession, reservation, development rights, FSI consumption, easementary rights, permanent and perpetual right of way, etc. or otherwise whatsoever in the said property or any part thereof are hereby required to give notice thereof in writing along with proof thereof to the undersigned at M/s. Purnanand & Co., Advocates, Fort Chambers "C", 2nd Floor, 65, Tamarind Lane, Purnanand-400 023 and/or by email to <harshil.parekh@purnanand.co.in> within 10 days from the date of publication of this notice, failing which, our client will presume that the right, title, interest, claim, or demand is waived and abandoned and our Client shall proceed to execute the Deed of Conveyance without reference to such claims.

PUBLIC NOTICE Notice is hereby given to the members of public that Mr. Govind Jeevan Uttamchandani and Mr. Rajesh Jeevan Uttamchandani have agreed to sell various lands situated, lying and being at Village Sangade, Taluka and Sub-District Khalapur, District Raigad and each of them more particularly described respectively as the First to the Sixth Property in the Schedule hereunder written ("said Property") to our client. All those persons having any right, title, interest, by way of sale, exchange, assignment, gift, bequest, lease, sub-lease, tenancy, sub-tenancy, leave and license, covenant, mortgage, charge, trust, inheritance, succession or contract or memorandum of understanding, easement, right of way, occupation, possession, reservation, development rights, FSI consumption, easementary rights, permanent and perpetual right of way, etc. or otherwise whatsoever in the said property or any part thereof are hereby required to give notice thereof in writing along with proof thereof to the undersigned at M/s. Purnanand & Co., Advocates, Fort Chambers "C", 2nd Floor, 65, Tamarind Lane, Purnanand-400 023 and/or by email to <harshil.parekh@purnanand.co.in> within 10 days from the date of publication of this notice, failing which, our client will presume that the right, title, interest, claim, or demand is waived and abandoned and our Client shall proceed to execute the Deed of Conveyance without reference to such claims.

PUBLIC NOTICE Notice is hereby given to the members of public that Mr. Govind Jeevan Uttamchandani and Mr. Rajesh Jeevan Uttamchandani have agreed to sell various lands situated, lying and being at Village Sangade, Taluka and Sub-District Khalapur, District Raigad and each of them more particularly described respectively as the First to the Sixth Property in the Schedule hereunder written ("said Property") to our client. All those persons having any right, title, interest, by way of sale, exchange, assignment, gift, bequest, lease, sub-lease, tenancy, sub-tenancy, leave and license, covenant, mortgage, charge, trust, inheritance, succession or contract or memorandum of understanding, easement, right of way, occupation, possession, reservation, development rights, FSI consumption, easementary rights, permanent and perpetual right of way, etc. or otherwise whatsoever in the said property or any part thereof are hereby required to give notice thereof in writing along with proof thereof to the undersigned at M/s. Purnanand & Co., Advocates, Fort Chambers "C", 2nd Floor, 65, Tamarind Lane, Purnanand-400 023 and/or by email to <harshil.parekh@purnanand.co.in> within 10 days from the date of publication of this notice, failing which, our client will presume that the right, title, interest, claim, or demand is waived and abandoned and our Client shall proceed to execute the Deed of Conveyance without reference to such claims.

SCHEDULE DESCRIPTION OF THE FIRST PROPERTY All that piece and parcel of land bearing Survey No. 37/2B admeasuring 00 Hectare 37 Are 00 Sq. M. equivalent to about 3,700 Sq. M. situate, lying and being at Village Sangade, Sub-District Khalapur and District Raigad. DESCRIPTION OF THE SECOND PROPERTY All that piece and parcel of land bearing Survey No. 37/5 admeasuring 00H 12 Are 60 Sq M equivalent to about 1,260 Sq. M. situate, lying and being at Village Sangade, Sub-District Khalapur and District Raigad. DESCRIPTION OF THE THIRD PROPERTY All that piece and parcel of land bearing Survey No. 37/7A admeasuring 00 Hectare 27 Are 30 Sq. M. equivalent to about 2,730 Sq. M. situate, lying and being at Village Sangade, Sub-District Khalapur and District Raigad. DESCRIPTION OF THE FOURTH PROPERTY All that piece and parcel of land bearing Survey No. 43/1 admeasuring 01 Hectare 01 Are 90 Sq. M. equivalent to about 10,190 Sq. M. situate, lying and being at Village Sangade, Sub-District Khalapur and District Raigad. DESCRIPTION OF THE FIFTH PROPERTY All that piece and parcel of land bearing Survey No. 37/11A admeasuring 01 Hectare 11 Are 30 Sq. M. equivalent to about 11,130 Sq. M. situate, lying and being at Village Sangade, Sub-District Khalapur and District Raigad. DESCRIPTION OF THE SIXTH PROPERTY All that piece and parcel of land bearing Survey No. 43/2 admeasuring 01 Hectare 46 Are 00 Sq. M. equivalent to about 14,600 Sq. M. situate, lying and being at Village Sangade, Sub-District Khalapur and District Raigad. Dated this 12th day of March 2025. Purnanand & Co. For Purnanand & Co. Advocates & Solicitors Sd/- Partner 65, Tamarind Lane, Fort Chambers, "C" Wing, 2nd floor, Fort, Mumbai - 400 023. harshil.parekh@purnanand.co.in

यूनियन बँक Union Bank of India

STRESSED ASSET MANAGEMENT BRANCH, MUMBAI Ground Floor, Bharat House, M.S. Marg, Fort, Mumbai - 400001. E-mail: samvmbombai@unionbankofindia.bank POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of Union Bank of India, Stressed Asset Management Branch, Mumbai under the Securitization And Reconstruction of Financial Assets And Enforcement Security Interest (Second) Act, 2002 (Act No. 54 Of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31-08-2024 calling upon the borrower/s, namely, (1) M/s. BHADRESH AGRO VENTURE LTD. at - 101-104, Tower A, Peninsula Corporate Park, Lower Parel (West), Mumbai - 400013, (2) MR. BHADRESH VASANTRAJ MEHTA at - 402, Manju Apartments, 2A, ND Road, Off. Nepansea Road, Mumbai - 400060, (3) MR. PARTH BHADRESH MEHTA at - 402, Manju Apartments, 2A, ND Road, Off. Nepansea Road, Mumbai - 400060, (4) M/S. BRITEX COTTON INTERNATIONAL LTD. at - 101-104, Tower A, Peninsula Corporate Park, Lower Parel (West), Mumbai - 400013, (5) MRS. ANJANABEN (wife of Late. Alpesh Pashabhai Amin) at - 103, Amin Wada, Chakleshwar Mahadev, Dehgam, District - Gandhinagar, Gujarat - 382305 & (6) M/S. AMIN KRINA ALPESHBAI (daughter of Late. Alpesh Pashabhai Amin) at - 103, Amin Wada, Chakleshwar Mahadev, Dehgam, District - Gandhinagar, Gujarat - 382305 to repay the amount mentioned in the notice being Rs. 151,47,82,008.33 (Rupees One Hundred Fifty One Crore Forty Seven Lacs Eighty Two Thousand Eight and Thirty Three Paise Only) as on 31-07-2024 with further interest, cost and expenses within 60 days from the date of receipt of the said notice. The Borrower/s (which also includes Mrs. Anjanaben & Ms. Amin Krina Alpeshbhai, being the Legal Heirs of Late. Alpesh Pashabhai Amin) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on 11th of March of the year 2025. The Borrower/s (which also includes Mrs. Anjanaben & Ms. Amin Krina Alpeshbhai, being the Legal Heirs of Late. Alpesh Pashabhai Amin) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs. 151,47,82,008.33 (Rupees One Hundred Fifty One Crore Forty Seven Lacs Eighty Two

